Course	Subject	Details
	Enterprise	Telecommunication and Networks related
	Information	concepts, Business Information Systems.
	Systems	
	Financial	Fund Flow Statement.
	Management	

Penal action against MNCs indulging in Unfair Practices

- 2424. DR. R. LAKSHMANAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government took any penal action against MNCs, particularly car companies for indulging in unfair business practices, if so, the details thereof; and
- (b) the details of the steps taken by Government to collect fine, if any, imposed while passing the order?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): (a) and (b) The Competition Commission of India (CCI) has imposed penalty of (a) ₹ 2544.65 crore and ₹ 420.2605 crore in Case No. 3/2011 of Shri Shamsher Kataria Versus Honda Siel Cars India and Others (b) ₹ 87.00 crore in Case No. 36/2014 and 82/2014 of FX Enterprise Solutions India (P) Limited Versus Hyundai Motors India Limited and St. Antony's Cars Pvt. Limited Versus Hyundai Motors India Limited. The Commission directed the companies to deposit the penalty within 60 days from the receipt of the order.

CSR funds spending by public and private sector companies

- 2425. DR. V. MAITREYAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government has made it mandatory for both public and private companies of the corporate sector to spend two per cent of their net profit under Corporate Social Responsibility (CSR) rules, if so, the details thereof;
- (b) whether Government has issued any strict norms and guidelines for the corporate sector for the modalities and purposes to which the CSR funds should be spent, if so, the details thereof; and
- (c) the total CSR funds spent by the public and private sector companies in the last three years?